

## PAPERS LAID ON THE TABLE

## NOTIFICATIONS UNDER CITIZENSHIP ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 18 of the Citizenship Act, 1955:—

(1) The Citizens (Registration at Indian Consulates) Amendment Rules, 1981, published in Notification No. G.S.R. 373(E) in Gazette of India dated the 1st June, 1981.

(2) The Citizenship (Amendment) Rules, 1981, published in Notification No. G.S.R. 383(E) in Gazette of India dated the 5th June, 1981.

[Placed in Library. See No. LT-2690/81].

## NOTIFICATION UNDER CENTRAL INDUSTRIAL SECURITY FORCE ACT AND UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 362 (Hindi and English versions) published in Gazette of India dated the 11th April, 1981 containing corrigenda to Notification No. G.S.R. 858 dated the 16th August, 1980, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-2691/81]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1981, published in Notification No. G.S.R. 487 in Gazette of India dated the 23rd May, 1981.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1981, published in Notification No. G.S.R. 488 in Gazette of India dated the 23rd May, 1981.

(iii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1981, published in Notification No. G.S.R. 489 in Gazette of India dated the 23rd May, 1981.

(iv) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1981, published in Notification No. G.S.R. 528 in Gazette of India dated the 6th June, 1981.

(v) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1981, published in Notification No. G.S.R. 529 in Gazette of India dated the 6th June, 1981.

(vi) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1981, published in Notification No. G.S.R. 596 in Gazette of India dated the 27th June, 1981.

(vii) The Indian Police Service (Pay) Fourth Amendment Rules, 1981, published in Notification No. G.S.R. 597 in Gazette of India dated the 27th June, 1981.

(viii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1981, published in Notification No. G.S.R. 598 in Gazette of India dated the 27th June, 1981.

(ix) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1981, published in Notification No. G.S.R. 614 in Gazette of India dated the 4th July, 1981.

(x) The Indian Administrative Service (Pay) English Amendment Rules, 1981, published in Notification No. G.S.R. 615 in Gazette of India dated the 4th July, 1981.

(xi) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1981, published in Notification No. G.S.R. 639 in Gazette of India dated the 11th July, 1981.

(xii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1981, published in Notification No. G.S.R. 640 in Gazette of India dated the 11th July, 1981.

(xiii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1981, published in Notification No. G.S.R. 703 in Gazette of India dated the 1st August, 1981.

(xiv) The All India Services (Medical Attendance) First Amendment Rules, 1981, published in Notification No. G.S.R. 706 in Gazette of India dated the 1st August, 1981.

[Placed in Library. See No. LT-2692/81].

NOTIFICATION UNDER CUSTOMS ACT,  
UNDER CENTRAL EXCISES AND SALT ACT,  
AND UNDER CENTRAL EXCISE RULES.

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI  
MAGANBHAI BAROT): I beg to lay  
on the Table:—

(1) A copy each of the following  
Notifications (Hindi and English

versions) under section 159 of the  
Customs Act, 1962:—

(i) G.S.R. 481(E) published in  
Gazette of India dated the 14th  
August, 1981 regarding exemp-  
tion to newsprint, when import-  
ed from Bangladesh, from the  
whole of the basic customs duty  
leviable thereon.

(ii) The Customs Tariff, (De-  
termination of Origin of Goods  
under the Bangkok Agreement)  
Amendment Rules, 1981, publish-  
ed in Notification No. G.S.R.  
482(E) in Gazette of India dated  
the 14th August, 1981.

(iii) G.S.R. 483 (E) publish-  
ed in Gazette of India dated the  
14th August, 1981 making certain  
amendments to Notification Nos.  
341-Customs dated the 2nd  
August, 1976 and 342-Customs  
dated the 2nd August, 1976.

[Placed in Library. See No. LT-  
269/81].

(2) A copy of the Explanatory  
Memorandum (Hindi and English  
versions) in regard to Notifications  
mentioned at (1) above.

(3) A copy of the Central Excise  
(Sixteenth Amendment) Rules,  
1981 (Hindi and English  
versions) published in Notification  
No. G.S.R. 384(E) in Gazette of  
India dated the 8th June, 1981,  
under sub-section (2) of section 38  
of the Central Excises and Salt Act,  
1944.

[Placed in Library. See No. LT-  
2694/81].

(4) A copy each of the following  
Notifications (Hindi and English  
versions) issued under the Central  
Excise Rules, 1944:—

(i) G.S.R. 326(E) to 329(E)  
published in Gazette of India  
dated the 12th May, 1981 together  
with an explanatory memorandum